

Shri Somani: The hon. Finance Minister said just now that this resolution was passed by the Advisory Committee only five days or a week ago. May I draw his attention to the fact that this question of the difficulty of coal supplies is before the industry for a very considerable period—more than a year? So I would like to know whether the Government of India did not consider the feasibility of the substitution of coal by furnace oil earlier than the passing of this resolution.

Shri Morarji Desai: We have been considering it for the last three months.

An Hon. Member: To what effect?

Finger Print Bureaux

*119. **Shrimati Ila Palchoudhuri:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a scheme for improving India's existing finger-prints bureaux is under consideration of the Government of India;

(b) if so, its brief details; and

(c) the progress made in connection therewith?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) No specific scheme is at present under consideration of the Government of India.

(b) and (c). Do not arise.

Shrimati Ila Palchoudhuri: Is it a fact that Dr. N. Keshava Iyengar had been sent on a study tour to study this question under the Colombo Plan? If so, has he given any report about this question?

Shri Datar: I am not aware if those recommendations have been received. But I am aware that this Bureau is being expanded; examinations are also held and training is also given.

Shrimati Ila Palchoudhuri: Is it under consideration of Government, when this Bureau will be expanded,

to call for British experts because it is understood that no particular amount of money is needed, but certain equipment and expert opinion are needed? Will it be extended to the small district towns as well where this kind of examination is very difficult to get?

Shri Datar: At this stage, it would be rather too early to consider all these questions. Certain steps are being taken for a proper expansion. After they have been carried out, Government will consider all these questions.

All India Services

*121. **Shri Harish Chandra Mathur:** Will the Minister of Home Affairs be pleased to state:

(a) to what extent various State Governments have fulfilled their obligations of taking All India Service Officers from other States and contributing their quota to the Central Government; and

(b) whether a detailed statement giving the full picture will be laid on the Table of the House?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): (a) The general policy followed in the allotment of All India Service Officers to the State cadres is that 50 per cent of the officers allotted to each State should be from outside the State. At the end of February, 1962, there were 362 I.A.S. officers and 165 I.P.S. officers on deputation to the Centre against the Central Deputation Quota of 437 posts for the I.A.S. and 199 posts for the I.P.S.

(b) Two statements are laid on the Table of the House. [See Appendix I, annexure No. 40].

Shri Harish Chandra Mathur: May I know if the hon. Minister is aware of the general complaint that senior officers coming from a particular region have over-representation in the Central Ministries? If so, what steps are taken to remedy this evil?

Shri Lal Bahadur Shastri: We have received no specific complaint, but I know what is at the back of the mind of the hon. Member who has asked this question. He had raised certain questions before also and he had written to me. I would like to discuss this matter with him at a later stage.

Shri Harish Chandra Mathur: How is it that from some States we have in the Centre officers in position whose number is much beyond the quota which is fixed? For example, in the case of Uttar Pradesh, the central deputation quota is only 50 while we have 79 officers in position. What steps is the hon. Minister taking to have equitable distribution?

Shri Lal Bahadur Shastri: I am sorry the hon. Member is raising the question of giving equal representation or making equal distribution as between the different States. That is not possible. As far as possible, the quota prescribed should be complied with. In accordance with that, recruitment should be made or officers should be asked to come here. But it all depends. Some States are willing to part with their officers; others are not. In fact, we have a grievance against certain States that in spite of our request and persuasion, they do not agree to lend their officers to us, because they are also hard-pressed for good and experienced officers. It seems UP has got more experienced and perhaps efficient officers...

Shri Tyagi: Efficiency also counts.

Shri Harish Chandra Mathur: I can understand the size of UP very well.

Shri Tyagi: What about efficiency?

Shri Harish Chandra Mathur: The quota fixed for UP is 50; as against that, we have got 79. May I know if from Rajasthan there is even one officer who is in position here as Secretary or Additional Secretary or even as Joint Secretary?

Mr. Speaker: We are going into too many details.

Shri Lal Bahadur Shastri: We will certainly ask the Rajasthan Government to lend their officers. But I am very doubtful if they will readily agree to that. Anyway, we will certainly take it up with the Rajasthan Government.

Shri Heda: May I know the names of the States which have not yet complied with the recommendation of the S.R.C. and the Resolution of Government to the effect that not more than 50 per cent of the IAS and IPS officers should not belong to the States concerned?

Shri Tyagi: Andhra Pradesh is one.

Shri Lal Bahadur Shastri: I think there are many, but the position is improving. I hope the State Governments will in future try to comply with the recommendation of the Commission.

Shri Bal Raj Madhok: From the statement No. 1, I find that in regard to Jammu and Kashmir only one officer has been taken so far from outside the State. Is no outside officer available or they do not allow any officer from outside?

Shri A. M. Tariq: But there are local officers there.

Shri Lal Bahadur Shastri: Is the hon. Member referring to deputation of officers from Jammu and Kashmir to the Centre?

Shri Bal Raj Madhok: I am referring to officers from outside a particular State posted to that State. In the case of Jammu and Kashmir, there is only one such officer.

Mr. Speaker: What is the question?

Shri Bal Raj Madhok: In Jammu and Kashmir State, no outside officer is posted. There are certain officers who come from Jammu and Kashmir who have passed the IAS and are posted elsewhere. They want to go back to Jammu and Kashmir. Even they are not taken there.

Shri Lal Bahadur Shastri: I am not aware of the details. I shall have to look into them.

Shri A. M. Tariq: There are plenty of officers in the Jammu and Kashmir State from outside India.

नाविक, सैनिक व वैमानिक बोर्ड

*१२३. श्री भक्त दर्शन : क्या प्रति-रक्षा मंत्री ५ दिसम्बर, १९६१ के ताराकित प्रश्न संख्या ६०९ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि जिला नाविक, सैनिक और वैमानिक बोर्डों व उनके कर्मचारियों को स्थायी बनाने का जो प्रश्न विचाराधीन था उसके बारे में क्या निश्चय किया गया है ?

प्रतिरक्षा मंत्री के सभा सचिव (श्री फतहसिंह गायकवाड़) : राज्य सरकारों से प्राप्त हुए उत्तरों का निरीक्षण किया जा चुका है और जिला सैनिक, नाविक और वायु सैनिक बोर्डों के सेविदगर्ग की सेवा सम्बन्धी शर्तें निर्धारित करने वाले संशोधित नियमों का मसौदा इस आधार पर तैयार किया गया है कि इन बोर्डों को सम्बन्धित राज्य सरकारों के स्थायी विभाग मान लिया जाय। संशोधित नियमों का यह मसौदा सरकार के सविस्तर निरीक्षणाधीन है और अन्तिम प्रकाशन से पहले शीघ्र ही राज्य सरकारों की सहमति प्राप्त करने के लिये, उन्हें भेजा जायेगा।

I shall read that in English also.

The replies received from the State Governments have been examined and revised rules laying down the conditions of service of employees of the District Soldiers', Sailors' and Airmen's Boards on the basis of their being treated as permanent Departments of the respective State Governments have been drafted. These draft revised rules are under detailed examination of the Governments and will be referred to the State Governments shortly for their concurrence before final publication.

श्री भक्त दर्शन : क्या यह बतलाने की कृपा की जायेगी कि देर से देर कब तक इस बारे में अन्तिम निर्णय किया जा सकेगा ?

The Deputy Minister of Defence (Sardar Majithia): So far as this is concerned, the question will have to be referred to the State Governments, and I cannot answer on behalf of the State Governments.

श्री भक्त दर्शन : इस उत्तर में यह बतलाया गया है कि इन बोर्डों को राज्य सरकारों के सुपुर्द कर दिया जायेगा और उनके स्थायी विभाग बनाये जायेंगे। उस हालत में क्या केन्द्रीय सरकार राज्य सरकारों को कुछ सहायता देती रहेगी या वह राज्य सरकारों की ही जिम्मेदारी हो जायेगी ?

Sardar Majithia: That is a question which will be discussed with the State Governments, but I think they will continue to get certain help from the Centre.

Shrimati Ila Palchoudhuri: Will these Boards deal with the question of giving help to ex-servicemen, and to what extent will the Centre help these Boards to give help to the ex-servicemen in these three departments of the Army, Navy, and Air Force?

Sardar Majithia: These Boards, as the hon. Member knows, deal with the ex-servicemen in the particular State. As most of the problems of the ex-servicemen pertain to that State, it is advisable that they should deal with it. The Centre will always come to their help so far as their pensions are concerned, as they are the direct concern of the Centre.

Shrimati Ila Palchoudhuri: Is there any provision in the Budget of the Centre to help these Boards because these Boards usually run in the States on public donations, and as that varies a lot, help cannot be steady?

Sardar Majithia: No, certainly not. The Boards are not run on public-